

FIR No. 318/2018

PS Patel Nagar

U/s 147/148/149/186/307/353/34 IPC & 25/27 Arms Act

State Vs. Lakhwinder @ Suresh & others

20.07.2020

Present : Sh.Atul Srivastava, Id. Substitute Addl. PP for the State through VC.
Sh.R.R.Jha, Id. Counsel for the applicant/accused Prem Singh @ Lal Singh, through VC.

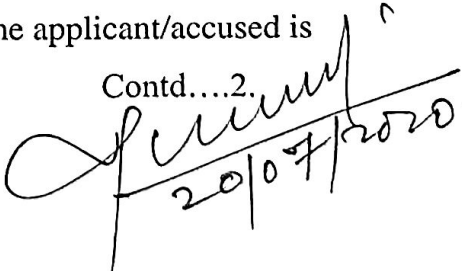
This application for extension of interim bail has been filed on behalf of the applicant/accused Prem Singh @ Lal Singh and the same is listed today for consideration.

In the application, the date of interim bail was not mentioned. However, on 18.07.2020, Id. Counsel for the applicant/accused submitted that he will supply the copy of interim bail order dt. 03.07.2020 to the Asstt. Ahlmad of the Court. Accordingly, the Id. Counsel for the applicant/accused has supplied the said copy and the same has been sent by the Asstt. Ahlmad to the undersigned.

Reply to the above application has been received on behalf of SI Satyavir Singh PS Patel Nagar.

Perusal of order dt. 03.07.2020 shows that the applicant/accused Prem Singh @ Lal Singh was granted interim bail for a period of 15 days.

At this stage, Id. Counsel for the applicant/accused submits that the interim bail as granted to the applicant/accused is

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going to expire on 21.07.2020.

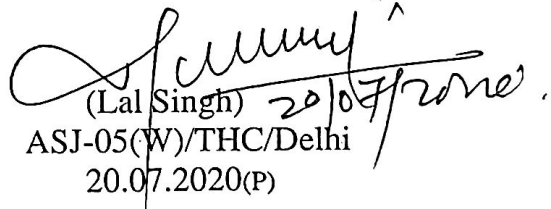
Vide order dt. 13.07.2020, in W.P.(C) 3037/2020 titled as **Court On Its Own Motion Vs. State & Ors.**, the Hon'ble High Court of Delhi has clarified that the order of extension of bail/interim bail/Parole shall be applicable to all the under-trials/convicts, who are on bail/interim bail or Parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16.03.2020.

Vide above order dt. 13.07.2020, the Hon'ble High Court of Delhi has further extended the implementation of directions contained in order dt. 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms and conditions.

Thus, as such, in view of the above, the interim bail of the applicant/accused already stands extended till 31.08.2020 in terms of above directions of the Hon'ble High Court of Delhi.

Thus, the present application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.


(Lal Singh) 20/07/2020
ASJ-05(W)/THC/Delhi
20.07.2020(P)

FIR No. 278/2016
PS Patel Nagar
U/s 302/201 IPC
State Vs. Gaurav @ Sunny

20.07.2020

Present : Sh.Atul Srivastava, Id. Substitute Addl. PP for the State through VC.
Sh.Akhil Sharma, Ld. Counsel for the applicant/accused through VC.

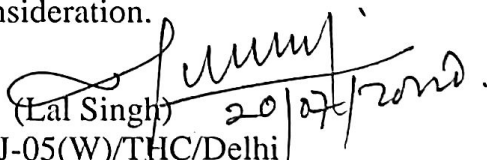
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Report has been received from Dy. Supdt., Central Jail no. 3, Tihar, as per which, the applicant/accused was admitted in jail on 25.04.2016 in the present case. It is also reported that the other case detail of the applicant/accused is regarding FIR no. 636/2015 PS Anand Parbat u/s 363 IPC and in that case, the accused has been shown to be acquitted. It is further reported that as per the jail record, no punishment during the custody period has been recorded against the applicant/accused and the conduct/behaviour of the applicant/accused is good/satisfactory.

Reply has also been received on behalf of SI Kamal Sharma.

Partly heard.

Put up on 23.07.2020 for consideration.


(Lal Singh) 20/07/2020.
ASJ-05(W)/THC/Delhi
20.07.2020(P)

FIR No. 446/2018
PS Punjabi Bagh
U/s 392/394/395/397/411/34 IPC
State Vs. Ashwani @ Ashu

20.07.2020

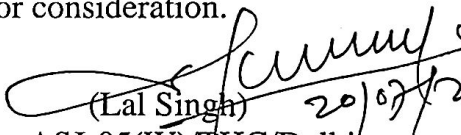
Present : Sh.Atul Srivastava, Id. Substitute Addl. PP for the State
through VC.
Sh.Jai Singh Yadav, Id. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of regular bail.

Reply has not been received as yet.

Issue notice to the IO/SHO concerned to file reply as well
as report regarding previous involvement of the applicant/accused,
returnable for 27.07.2020.

Put up on 27.07.2020 for consideration.


(Lal Singh) 20/07/2020
ASJ-05(W)/THC/Delhi
20.07.2020(P)

FIR No. 114/2019
PS Punjabi Bagh
U/s 392/397/365/34 IPC & 25/27/54/59 Arms Act
State Vs. Jitender @ Jitu

20.07.2020

Present : Sh.Atul Srivastava, Id. Substitute Addl. PP for the State through VC.
Mohd. Ali, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Reply to the above application has already been filed on 14.07.2020.

Ld. Counsel for the applicant/accused submits that this application has been filed for grant of interim bail to the applicant/accused on the medical ground of his father.

Today verification report of medical documents of father of the applicant/accused has been received on behalf of SI Deepak Sharma, PS Punjabi Bagh.

As per the verification report of medical documents of father of the applicant/accused, it is reported that father of the applicant/accused was admitted in SMS hospital, Rajgarh Road, Hisar, Haryana on 18.05.2020 and discharged on 21.05.2020 and he was admitted only for three days, which was two months ago.

Alongwith the report, the copies of verified medical documents are also annexed.


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Ld. Substitute Addl. P.P. for the State has opposed the application of the applicant/accused and submitted that there is no urgency for granting the interim bail to the applicant/accused.

Ld. Counsel for the applicant/accused submits that father of the applicant/accused is still not well due to heart ailment and hence, in this pandemic situation, the applicant/accused may be granted interim bail, so that he may take care of his father.

I have considered the above submission and perused the report.

There is no medical documents of father of the applicant/accused after 21.05.2020. Thus, the ailment of father of the applicant/accused is stated to be two months back and now father of the applicant/accused has already been discharged on 21.05.2020.

Considering the above report, no ground for grant of interim bail is made out. Therefore, the application is dismissed.

Accordingly, the present application of the applicant/accused for grant of interim bail is disposed of.


(Lal Singh) 20/07/2020
ASJ-05(W)/THC/Delhi
20.07.2020(P)

FIR No. 276/2017
PS Moti Nagar
U/s 392/394/397/452/307 IPC
State Vs. Uma Shankar

20.07.2020

Present : Sh.Atul Srivastava, Id. Substitute Addl. PP for the State through VC.
Sh.Sahil Kakkar, Ld. Counsel for the applicant/accused through VC.
IO/SI Sudhir Rathee through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Today fresh reply/report has been filed by SI Sudhir Rathee.

As per report, in the family of the applicant/accused, there are his father aged 45 years, mother aged 40 years, his wife Deepa aged 22 years, his brothers aged 15 years and 12 years and one sister Bimla aged 18 years.

It is also reported that the father of the applicant/accused used to remain ill and the applicant/accused is the only earning family member in his family. It is also reported that the father of the applicant/accused is depending on agriculture for livelihood.

Ld. counsel for the applicant submits that the applicant/accused is the only earning member in his family and his entire family is depending upon the applicant/accused. He further submits that sister of the applicant/accused is not residing alongwith the family. He further submits that the applicant/accused has no previous involvement except the present case and in these circumstances, he may be granted interim bail.

Ld. Substitute Addl. P.P.for the state has opposed the interim bail application.


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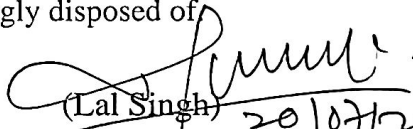
I have considered the above submission and reply.

As per reply, in the family of the applicant/accused, there are three adult persons in his family i.e. father of the applicant namely Arjun aged 45 years, mother Kumkum aged about 40 years and wife Deepa aged about 22 years. Moreover, sister of the applicant/accused is 18 years old as per the report. Moreover, as per report, the family of the applicant is dependent upon the agriculture. Further, no specific ailment of father of the applicant/accused has been mentioned in the reply/report. Moreover, in the application, no medical document of father of the applicant/accused has been annexed and in the report filed by SI Sudhir Rathee, there is no mention of any specific ailment of father of the applicant/accused. Further, Id. Counsel for the applicant/accused has also not mentioned any specific ailment from which the father of the applicant/accused is suffering.

Therefore, keeping in view the above facts & circumstances and report of SI Sudhir Rathee, no ground of interim bail is made out.

Accordingly, the application for interim bail of the applicant/accused is dismissed.

The application is accordingly disposed of


(Lal Singh)
ASJ-05(W)/THC/Delhi
20.07.2020(P)
20/07/2020

FIR No. 676/14
PS Ranhola
U/s 302/308/325/34 IPC
State Vs. Rajesh Mehto
20.07.2020

Present : Sh.Atul Srivastava, Id. Substitute Addl. PP for the State
through VC.
Sh.Sumant Manchanda, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail for a period of 45
days.

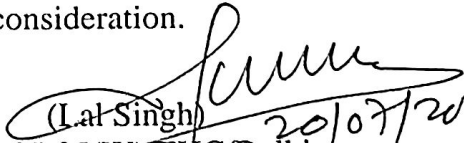
Ld. Counsel for the applicant/accused submits that this
application has been filed on behalf of the applicant/accused for
interim bail in terms of criteria/guidelines of HPC dt. 18.05.2020.

Reply to the above application has been received on behalf
of SI Sedhu Ram Yadav. However, alongwith reply, no previous
involvement report has been annexed.

Issue notice to the IO/SHO concerned to file report
regarding previous involvement of the applicant/accused, returnable
for 24.07.2020.

Also issue notice to the concerned Jail Supdt. to file report
regarding conduct of the applicant/accused as well as custody period
of the applicant/accused, returnable for 24.07.2020.

Put up on 24.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
20.07.2020(P)
20/07/2020